

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) Advisory/Vigilance Committees have been set up in most States/UTs at various levels viz. State, District, Block and Fair price shop levels by State Govts/U.T. Admns.

(b) Members are nominated by State Govts/U.T. Administrations and generally include elected representatives, social workers, and representatives of voluntary organisations, consumers, women's organisations, SC/STs etc.

(c) In general terms such committees keep vigil over the distribution of PDS items through the network of fair price shops. As the actual implementation of Public Distribution System rests with the State Govts/U.T. Administrations, the exact responsibilities and nature of duties of the members of such Committees could vary from State to state.

### **Sea Food Processing in Kerala**

3292. SHRI S. KRISHAN KUMAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the names of States where food processing industries have been set up during the last three years;

(b) whether these industries have helped the fruit-growers in those States;

(c) if so, the facts thereof;

(d) whether Government propose to expand sea-food processing industry in Kerala; and

(e) if so, the details thereof?

**THE MINISTER FOR TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) Most of the food processing industries are delicensed. Fur-

ther they are in the organised, un-organised and cooperative sectors, Information in respect of all the food processing industries in different sectors is not being maintained Centrally.

(b) and (c). The production of fruit and vegetable products covered by the Fruit Products Order which was 0.96 lakh tonnes in 1980 had gone up to 2.15 lakh tonnes in 1988. The production of fruit and vegetable products during 1989 has been estimated at 2.40 lakh tonnes. This indicates growing utilization of fruits & vegetables grown in the country.

(d) and (e). Sea food processing industry is delicensed. Some Plan schemes have been formulated for support to the growth of sea food processing industries. Some schemes are also being operated by the marine Products Export Development Authority for the development of sea food processing industries.

### **Cases Pending Before industrial Tribunal/Labour Courts, Maharashtra**

3293. SHRI BABANRAO DHAKNE: Will the Minister of LABOUR be pleased to state:

(a) the number of industrial disputes pending before each Industrial Tribunal/Labour court in Maharashtra as on the 30th November, 1989;

(b) the number of the cases pending for more than two years;

(c) whether any additional industrial Tribunal/Labour Court has been set up in Maharashtra during the last one year to dispose of the pending cases; if not, the reasons therefor; and

(d) the steps being taken for the speedy disposal of long pending industrial disputes?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The number of cases pending before the State Industrial Tribunals and

Labour courts in Maharashtra and those pending for more than two years as on 30th November, 1989 are as follow:-

	<i>No. of cases pending</i>	<i>No. of cases pending for two years or more</i>
(i) Industrial Tribunals	23,665	9,284
(ii) Labour Courts	75,626	36,874

The number of cases before each Industrial Tribunal and Labour Court is not readily available.

(c) and (d). In addition to 19 Industrial Tribunals and 35 Labour Courts in the State, Maharashtra Government have decided to establish 13 additional Industrial Tribunals and 6 Labour Courts during 1989-90 and 1990-91 for speedy disposal of the pending cases. Out of the, 7 Industrial Tribunals and 3 Labour Courts have been sectioned with effect from 1.10.1989. The State Government has advised the Presiding Officers of the Industrial Tribunals and Labour Courts to give priority to cases pending for a long time and dispose of them expeditiously.

(b) whether this has made an adverse impact on section of people where population has shown a decline; and

(c) if so, what steps Union Government propose to take to correct this imbalance and instill confidence in the people developing apprehension about family planning programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) Information pertaining to growth rates in population of certain communities including weaker sections on the basis of the last four Censuses is at statement I and II. below.

#### **Uniform Acceptance of Family Planning Norms**

3294. DR. VENKATESH KABDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is perceptible increase in the population of certain communities including weaker sections in the last four decades;

(b) and (c). The Family Welfare Programme in the country is being promoted on a voluntary basis amongst all sections of society without making any distinction of caste, creat or religion. Benefits of 'small family' are being conveyed through all possible media channels and efforts are being made to involve all communities in the programme through persuasion.